

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5060/2008  
(Arising out of impugned final judgment and order dated 16/11/2007  
in WP No. 18871/2006 passed by the High Court Of Judicature at  
Allahabad)

JAI VIR SINGH

Petitioner(s)

VERSUS

STATE OF U.P.&amp; ANR.

Respondent(s)

(with appln. (s) for compliance of order and interim relief and  
office report)(for final disposal)

WITH

SLP(C) No. 13694/2008(With Office Report)

Date : 24/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.  
In SLP 5060/2008 Mr. Prashant Kumar, Adv.  
and for respondent Mr. Anando Mukherjee, Adv.  
In connected case Ms. Divya Anand, Adv.  
Ms. Awantika Manohar, Adv.  
Mr. Joseph Pookkatt, Adv.  
for M/s. Ap & J Chambers

For Respondent(s) Mr. Ashok K. Srivastava, Adv.  
In SLP 5060/2008  
& for petitioner in  
the connected case

Mr. Ravindra Kumar, Adv. (NP)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the rival parties are agreed, that  
disposal of this case is likely to take some time.

List for hearing on a non-miscellaneous day, after four  
weeks.

(Renuka Sadana)  
Court Master

(Parveen Kr. Chawla)  
AR-cum-PS